

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/34/95/AMR/2022	Admitted	95 of IBC	State Bank of India Vs Sri Tadiseti Venkata Rao (in the matter of M/s Ethnic Agros Limited)
	IA(IBC)/157/2024	U/Sec 112 and 113 of IBC,2016	Kurapati Singarayya Chowdary, RP For Sri Tadiseti Venkat Rao(Personal Guarantor)

ORDER

IA (IBC)/157/2024:

Present: Ms. Mummaneni Vazra Laxmi, Ld. Counsel for the Applicant.

Mr. KSR Chowdary, RP.

This application has been filed by the RP seeking to extend the timeline to submit the repayment plan for a further period of 30 days. Keeping in view of the facts ^{narrated} merited in the application, the time period is extended by another 30 days with effect from 30.04.2024 to 29.05.2024. Accordingly, IA (IBC)/157/2024 is allowed and disposed of.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**